

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.437 of 1994

Tuesday this the 22nd day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

Abdul Jabbar  
Revenue Inspector,  
Collectorate, Kavaratti. ...Applicant

(By Advocate Mr. Anil Kumar)

Vs.

1. The Union of India,  
represented by the Secretary,  
Ministry of Rural Development,  
New Delhi.
2. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.
3. The Collector-cum-Development  
Commissioner, UT of Lakshadweep,  
Kavarathi. .... Respondents

(By Advocate Mr. MVS Namboodiri through Mr. Satheesan)

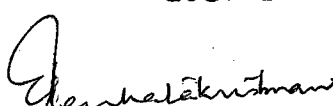
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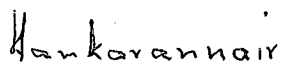
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

We have heard learned counsel for applicant and Standing Counsel for respondents. We direct second respondent to consider Annexure.A8 as a representation made to him and pass appropriate orders thereon positively before 30.3.94.

2. With the aforesaid direction, application is disposed of. No costs.

Dated 22nd March, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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